IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-104(PB)/2017

IN THE MATTER OF:

Bank of India .... Applicant

Vs.

Triupati Infraprojects Pvt. Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/ Petitioner : Shri Sumit Batra, Ms. Honey Satpal, Advs. for R.P.

For the Respondent : Shri Vipul Srivastav, Mr. Rajindra Vats, Advs. for non-Applicant No. 1
Shri Vijay K. Singh, Advocate for R-2

ORDER

Learned Counsel for the petitioner states that reply of respondent No. 2 has been received yesterday late in the evening. She prays and is granted one week time to file rejoinder to both replies, i.e. rejoinder to the reply already filed by respondent No. 1. A copy in advance be supplied to the Counsel opposite.

List for arguments on 13th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

30.01.2018
V.Sethi